GOVERNMENT OF INDIA MINISTRY OF HEALTH AND FAMILY WELFARE DEPARTMENT OF HEALTH AND FAMILY WELFARE

LOK SABHA UNSTARRED QUESTION NO. 4678 TO BE ANSWERED ON 23RD MARCH, 2018

FOREIGN VISITS BY DOCTORS

4678. SHRI RAM CHARAN BOHRA: DR. RAMESH POKHRIYAL "NISHANK":

Will the Minister of **HEALTH AND FAMILY WELFARE** be pleased to state:

(a) whether the Government has taken note that some of the senior doctors travelling abroad without taking prior permission from the competent authority in Government Hospitals particularly in Central Government hospitals;

(b) if so, the details of such cases reported, State/UT-wise including Delhi;

(c) the action taken against such doctors along with the outcome therein; and

(d) the corrective/precautionary measures taken by the Government to prevent recurrence of such incidents in future?

ANSWER THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (ASHWINI KUMAR CHOUBEY)

(a) to (d): Yes, isolated instances of travelling abroad by some doctors of Central Health Service (CHS) have been brought to the notice of the Government. As and when any such instance is brought to the notice of the Government, the same are examined after ascertaining facts of each case and appropriate action is taken as per rules and procedures of the Government.

Further, to facilitate CHS doctors obtain expeditious and hassle-free permission for visiting abroad on private affairs or as tourists, the Ministry of Health and Family Welfare have issued instructions vide Office Memorandums dated 4th April, 2013 and 18th July, 2013 whereby powers have been delegated to the controlling offices / units of CHS including the Medical Superintendents of the concerned Hospitals, Heads of Institutions and Additional Directors (CGHS) for granting permission for visiting abroad upto specified periods during each year, in accordance with the stipulations in these OMs.

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